

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.101
57/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer

Vs.

ROC & Ors. (Avouch Inframart Pvt Ltd.)

... **APPELLANT**

... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 09.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IT Department : Mr. Sanjay Kumar and Ms. Easha, Standing
Counsels for Income Tax Department

For the Respondent :

ORDER

Heard Ms. Easha, Ld. St. Counsel for the Income Tax Department.

The Appellant is directed to serve notice alongwith a copy of petition to the Respondents and file proof of service alongwith affidavit of service within a week.

The Respondents are directed to file reply to the above petition within two weeks after receipt of notice.

List the matter on **24.04.2023**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)